

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO.1404 OF 2019

IN

CIVIL APPEAL NO.3206 OF 2019

V K SASIKALA

....PETITIONER(S)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

....RESPONDENT(S)

O R D E R

We have perused the Review Petition and the connected papers.

We do not find any error in the order impugned, much less an apparent error on the face of the record, so as to call for its review.

The Review Petition is, accordingly, dismissed.



.....CJI  
[S.A. BOBDE]

.....J  
[DEEPAK GUPTA]

.....J  
[SANJIV KHANNA]

NEW DELHI;  
APRIL 23, 2020.

ITEM NO.1001

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

R.P.(C) No. 1404/2019 in C.A. No. 3206/2019

VK SASIKALA

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION )

Date : 23-04-2020 This petition was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE DEEPAK GUPTA  
HON'BLE MR. JUSTICE SANJIV KHANNA

By Circulation

UPON perusing papers the Court made the following  
O R D E R

The review petition is dismissed in terms of the signed order.  
Pending interlocutory applications, if any, stand disposed of.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR

(Signed Order is placed on the file)